

(b) whether some special protection would be given to the handloom industry for raising the lowest sections of the population to the minimum consumption level and for creating rural employment; and

(c) what are the financial and other implications involved on the State Governments who have the primary responsibility for the handloom industry?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):
(a) The recommendations of the Sivaraman Committee on Handloom Industry to convert the All-India Handloom Board into a statutory organisation and to bring at least 60 per cent of the handloom weavers into the cooperative field are under consideration.

(b) The recommendations of the Sivaraman Committee in this regard are under consideration and the final decisions are expected to be announced as early as possible.

(c) We have no information on this point.

Amount put into suspense account by L.I.C.

5491. SHRI NAWAL KISHORE SINHA

SHRI SHASHI BHUSHAN

Will the Minister of FINANCE be pleased to state:

(a) the total amount put into suspense account by the L.I.C. during the last three years, year-wise; and

(b) what efforts are being made by the L.I.C. to locate the persons concerned or their survivors on maturity of policies?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) The total amount of premium deposits held in

suspense account at the end of each of the last three years was as follows:—

Date	Amount (Rs. crore)
31-3-1972	34.05
31-3-1973	36.58
31-3-1974	31.15

(b) In the case of maturity claims, the LIC sends discharge vouchers to the policyholders, in advance of the maturity date, for being returned duly signed along with the policy documents. Where there is delay in complying with this requirement, the Development Officials are deputed to contact the claimants and to assist them in completing the formalities. Location of claimants in respect of death claims does not present a similar problem, since the LIC initiates action on the basis of intimations from the claimants themselves.

श्रीराम रेयन्स, कोटा के भागीदारों पर
धायकर की बकाया राशि

5492. श्री हुकूम चन्द कडवाय क्या
बिना मन्त्री यह बताने की कृपा करेंगे कि :

(क) श्री राम रेयन्स, कोटा, राजस्थान,
जो कि मैसर्स दिल्ली क्लाय एण्ड जनरल बिस्स
कं० लि० की एक शाखा है, को सभी भागीदारों
के नाम क्या हैं और भागीदारों में उन के
कितने कितने हिस्से हैं; और

(ख) इन भागीदारों पर धायकर की
कितनी राशि बकाया है और उसे बटुल करने
के लिये सरकार द्वारा क्या कार्रवाही की जा
रही है ?